

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

6. IA 1263/2022 IA 1233/2020 IA 113/2022 MA 4020/2019  
MA 3237/2019 IA 769/2022 IA 160/2022  
IN C.P.(IB)/1765/(MB)2018

**CORAM:**

**SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)**  
**HON'BLE MEMBER (T) HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2022**

**NAME OF PARTIES: - IA 1263/2022 Maharashtra State  
Electricity Distribution Company Limited**

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**IA 1233/2020 Shailesh Verma**

**V/s**

**Maharashtra State Electricity Distribution  
Company Limited**

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**IA 113/2022 Maharashtra State Electricity  
Distribution Company Limited**

**V/s**

**Shailesh Verma Maharashtra State  
Electricity Distribution Company Limited**

**V/s**

**Shailesh Verma RP of Lavasa Corporation  
Ltd.**

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**IA 160/2022 Sansar Property LLP**

**V/s.**

**Lavasa Corporation Ltd**

**IN THE MATTER OF**

**Raj Infrastructure Development (India) Pvt  
Ltd.**

**V/s**

**Lavasa Corporation Ltd.**

**APPEARANCE :**

**FOR APPLICANT : Adv. Chaitanya B. Nikte in IA No.769/2022**

**FOR RESPONDENT : Adv. Ashish Kamat, Salonee Kulkarni. for the  
Resolution Professional of Lavasa Corporation Ltd.**

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Adv. Ami Jain in IA Nos.4020/2019 and 160/2022.

Adv. Avinash R Khanolkar for R3 in IA 769 / 2022.

Adv. Zal Andhyarujina – IA-1263/2020 and IA-113/2022.

Adv. Shrey Shah a/w Mr. Abhishek Salian in IA 1515 of 2022

**Section: 60(5) U/s 9 of the Insolvency and Bankruptcy Code, 2016.**

**ORDER**

The Court is convened through Virtual Hearing (VC).

Heard Arguments of Counsel Mr. Zal Andhyarujina.

List the matter for further arguments on **01.07.2022**. High on Board.

**Sd/-**

**SHYAM BABU GAUTAM**

**Member (Technical)**

28.06.2022

**AARTI**

**Sd/-**

**JUSTICE P. N. DESHMUKH**

**Member (Judicial)**